

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 68 of 2019**

**IN THE MATTER OF:**

**B. Prashanth Hegde**

**...Appellant**

**Versus**

**State Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellant :**           **Mr. Sanjay R. Hegde, Senior Advocate with  
Mr. Prantal Kishore, Advocate**

**For Respondents :**       **Mr. Mukund P. Unny, Resolution Professional**

**ORDER**

**27.08.2019**       By way of last chance, the Appellant is allowed two weeks' time to settle the claim, failing which the appeal will be heard on merit.

Post the case 'for orders' on **17<sup>th</sup> September, 2019**.

In the meantime, 'Resolution Professional' will continue with the 'resolution process' and comply as per direction given on 22<sup>nd</sup> January, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc